

IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE

APPEAL No. 62 OF 2024

M/s. Maruti Cottex Ltd.,  
Rep by its Managing Director,  
Telangana

... Appellant

Vs.

Telangana State Pollution Control Board

...Complainant

**INDEX TO TYPESET**

| <b>S.NO</b> | <b>DATE</b> | <b>DESCRIPTION</b>   | <b>PG.NO</b> |
|-------------|-------------|--|--------------|
| 1.          | 28.10.2024  | Letter to the Member Secretary,<br>Telangana State Pollution Control<br>Board from the appellant | 1            |
| 2.          | 07.11.2024  | Affidavit of appellant   | 2-4          |
| 3.          | 06.11.2024  | Photographs taken during 06.11.2024<br>inspection  | 5-6          |

Dated at Chennai on this 7<sup>th</sup> day of November, 2024



Counsel for the Appellant



# Maruti Cottex Limited

1

To,  
The Member Secretary,  
Telangana State Pollution Control Board,  
Paryavatana Bhavan,  
A-III, IE, Sanathnagar,  
Hyderabad- 500 018.

Date.28.10.2024.



Respected Sir,

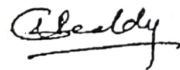
We M/s.Maruti Cottex Limited are having Textile Processing unit in Sy.No.257, Choutuppal (Village & mandal), Yadadri Bhuvanagiri District, Telangana State, and Established in 1995.

We have digital flow meters in all stages, that i.e. ETP inlet and outlet, RO inlet, permit and rejection, MEE inlet, condensate and concentrate. We are maintaining digital flow meters readings in daily log sheets.

We have cameras in production area, boiler area, ETP area, RO area and main gate. As per NGT suggestions RO permit camera to be connected to PCB sever.

Please give me above permission.

Thanking you,  
With Regards,  
For Maruti Cottex Limited,

For. 

(VIKRANT GARG)

Managing Director.

CC to.The Environmental Engineer, TSPCB, Regional Office, Nalgonda.

Hyderabad Office : 21-1-966, Opp. Lane to High Court, Beside Sakshi Dental Clinic, Ghansi Bazar, Hyderabad - 2. Mobile No. 9912348715  
Regd. Office & Works: Sy No. 257, Vill & Mdl. Choutuppal, Dist. Yadadri Bhuvanagiri (T.S) - 508 252 (INDIA)  
CIN No. U99999TG1994PLC018211, Mobile No. 9912348708, 9912348711  
E-mail : maruticottexltd@yahoo.co.in, website : www.maruthicottex.com,

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**AFFIDAVIT OF THE APPELLANT**

I, Vikrant Garg, aged about 48 years, Managing Director of M/s. Maruti Cottex Ltd, having processing unit in Sy. No. 257, Chotuppal (Village & Mandal), Yedadri Bhuvanagiri District, Telangana State, do hereby solemnly and sincerely submit as follows:

1. I state and submit that as per the order of the Hon'ble NGT passed in the above appeal dated 17.09.2024, the respondents had inspected our unit on 28.09.2024 and 07.10.2024 and as per the orders of this court only the LTDS line was on run for the purpose of the inspection. We have complied 8 out of 9 conditions originally stipulated by the respondents vide report dated 08.08.2024.
2. The industry has provided flow meters for LTDS & HTDS treatment plants, UF inlet & outlet, all Stages of RO inlet & permeate, MEE inlet, condensate, we have all the required and sufficient capacity as per CFO as already observed by TSPCB report dated 2-11-2024. We have requested for online Connectivity System for flow meters to be connected to the TSPCB server. We have installed

For MARUTI COTTEX LTD  
  
Authorised Signatory

3.

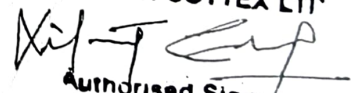
- flow meters at all stages, as per advice of TSPCB. Photos enclosed for your reference.
3. We have installed cameras at ETP area, Boiler area, Production area and main gate area, we have installed cameras at all areas, as per advice of TSPCB. Photos enclosed for your reference. We have submitted the letter dated 28-10-2024 seeking permission to connect to their server.
4. I state and submit that the Telangana State Pollution Control Board has again inspected our unit on 05.11.2024 and 06.11.2024 as per the directions of this Hon'ble court dated 04-11-2024 and as per their directions we have increased the height of the side wall of the drain to avoid mixing of rain water with effluent. As suggested by them, we have complied with all directions of the respondents as well as this Hon'ble court, we are further ready and willing to comply with any further compliances essential for the running of the unit as per the directions of this Hon'ble Court, if sufficient time is granted to us considering our financial constraints.
5. In light of the above undertaking and considering our circumstances, it is respectfully prayed that this Hon'ble Court may kindly be pleased to:
- a) Allow our appeal and suspend the closure order of the respondent dated 31-08-2024 in the interest of our company and the employees and thus render justice.

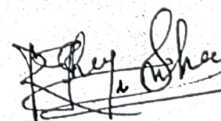
Solemnly affirmed at Chennai and signed

before me on this <sup>7<sup>th</sup></sup> day of November, 2024

and signed his name in my presence.

For MARUTI COTTEX LTD

  
Authorized Signatory  
Before Me

 (4576/2024)

Advocate, Chennai

4.

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P. AMBI LI MENON (1356/1998)

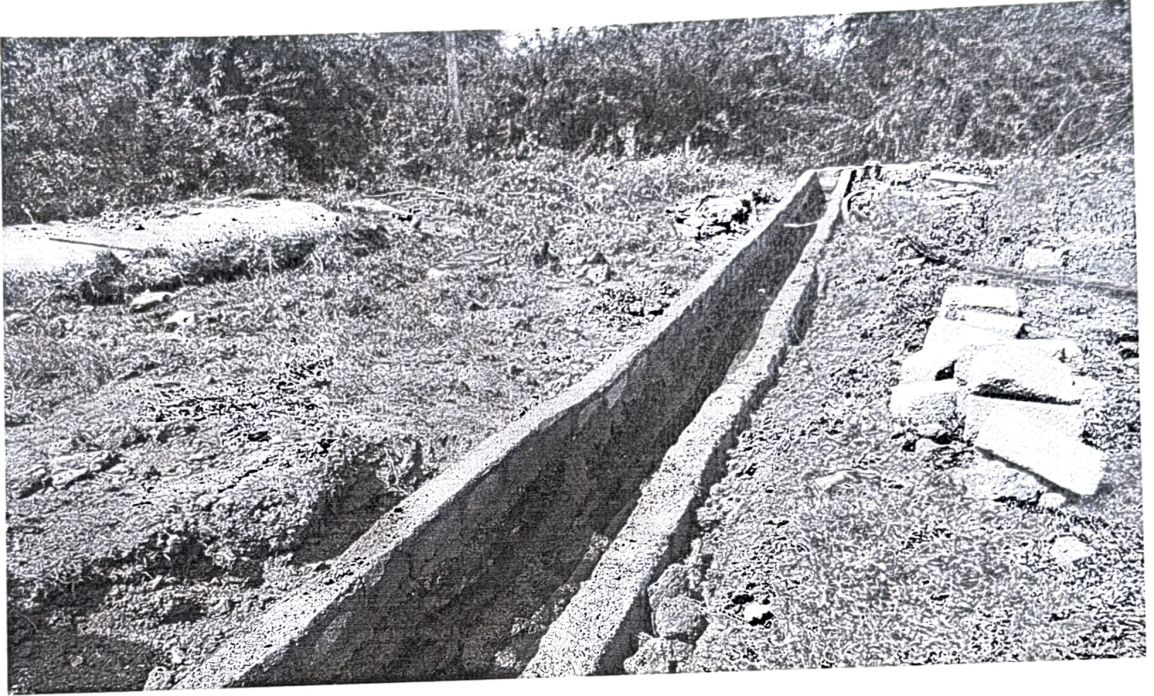
K.N.SHANTHI (1248/2008)

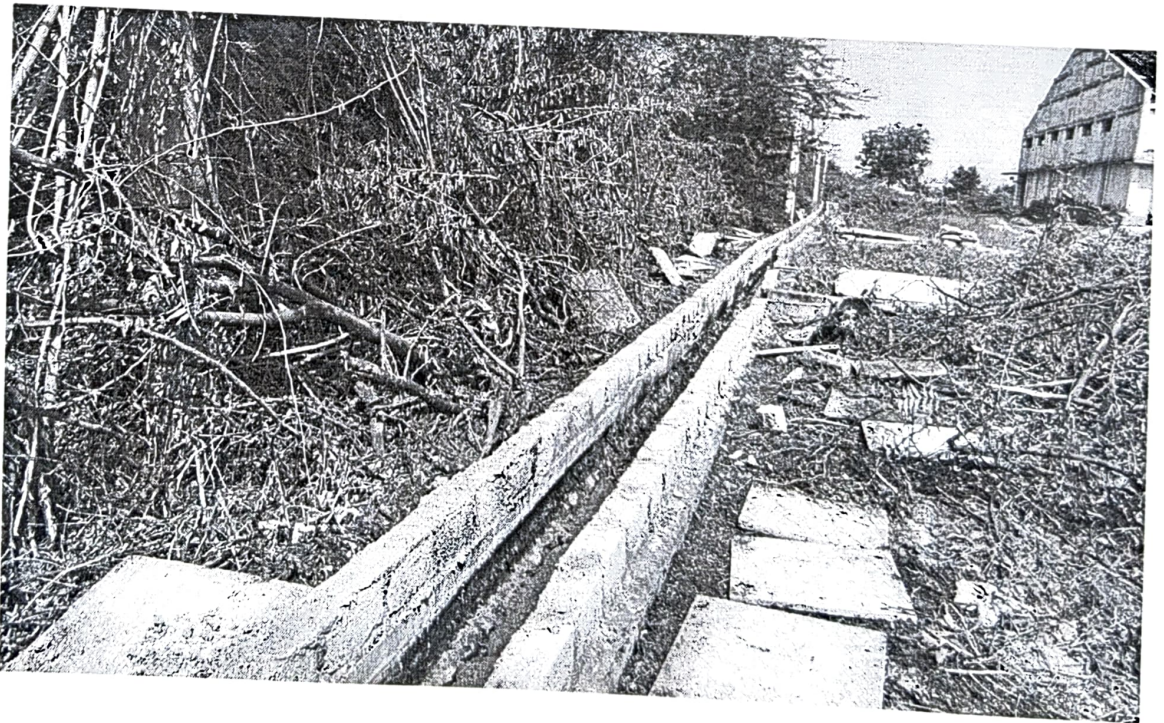
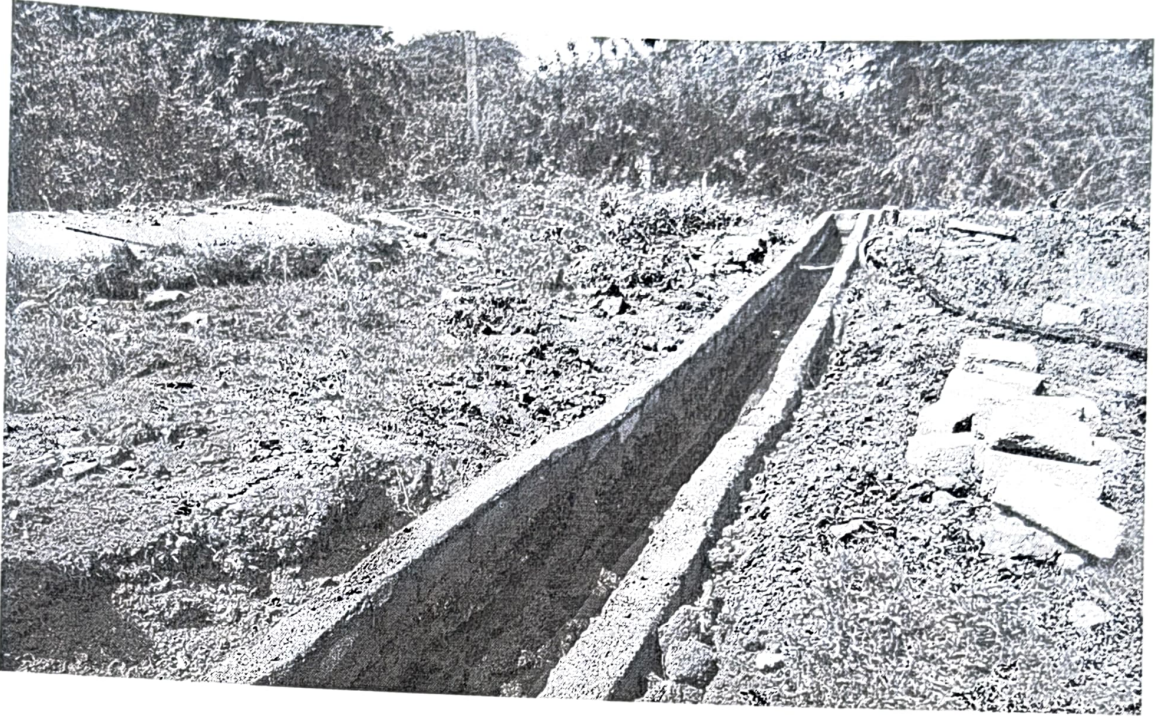
KOMAL.E (1627/2021)

COUNSEL FOR THE APPELLAT

**ANNEXURE**

**PHOTOGRAPHS TAKEN DURING INSPECTION ON 06-11-2024**





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COUNSEL FOR THE APPELLANT